GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING

RAJYA SABHA

UNSTARRED QUESTION No. 1360
(TO BE ANSWERED ON 28.07.2022)

BAN ON ILLEGAL NEWSPAPERS

1360. SHRI NEERAJ DANGI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the newspapers operating illegally during the last three years, State/UT-wise details thereof;

(b) the details of action taken on such newspapers along with the number of such cases that are under cognizance; and

(c) the steps taken by Government to prevent this kind of circulation?

ANSWER

MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS {SHRI ANURAG SINGH THAKUR}

(a) to (c) The Office of Registrar of Newspapers for India (RNI) under Ministry of Information and Broadcasting does not maintain records of illegal newspapers. However, any complaints related to illegal newspapers received by RNI are forwarded to the concerned district authority or the complainant is advised to approach the concerned district authority directly.

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